

**COMMITTEE ON
GOVERNMENT ASSURANCES
(2016-2017)
(SIXTEENTH LOK SABHA)**

FIFTY-SIXTH REPORT

**REVIEW OF PENDING ASSURANCES
PERTAINING TO THE MINISTRY OF
URBAN DEVELOPMENT**

Presented to Lok Sabha on 11/04/2017



LOK SABHA SECRETARIAT
NEW DELHI
April, 2017/ Chaitra, 1939 (Saka)

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- (xxix) USQ No. 6641 dated 06.05.2015 regarding 'Land for Netaji Memorial'
- (xxx) USQ No. 4129 dated 23.12.2015 regarding 'Memorial of Netaji'
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- I. Minutes of the sitting of the Committee (2015-16) held on 09.08.2016.
- II. Minutes of the sitting of the Committee (2016-17) held on 06.04.2017

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*

(2016 - 2017)

Dr. Ramesh Pokhriyal "Nishank" - Chairperson

MEMBERS

2. Shri Rajendra Agrawal
- 3@. Vacant
4. Shri Anto Antony
5. Shri Tariq Anwar
6. Prof. (Dr.) Sugata Bose
7. Shri Naranbhai Bhikhabhai Kachhadiya
8. Shri Bahadur Singh Koli
9. Shri Prahlad Singh Patel
10. Shri A.T. Nana Patil
11. Shri C.R. Patil
12. Shri Sunil Kumar Singh
13. Shri Taslimuddin
14. Shri K.C. Venugopal
15. Shri S.R. Vijay Kumar

SECRETARIAT

1. Shri R.S. Kambo - Additional Secretary
2. Shri P. C. Tripathy - Director
3. Shri S.L. Singh - Deputy Secretary

- * The Committee has been re-constituted w.e.f. 01 September, 2016 *vide* Para No. 4075 of Lok Sabha Bulletin Part-II dated. 05 September, 2016
- @ Shri E. Ahamed passed away on 01 February, 2017

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*

(2015 - 2016)

Dr. Ramesh Pokhriyal "Nishank" - Chairperson

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9. Shri Prahlad Singh Patel
10. Shri A.T. Nana Patil
11. Shri C.R. Patil
12. Shri Sunil Kumar Singh
13. Shri Tasleem Uddin
14. Shri K.C. Venugopal
15. Shri S.R. Vijayakumar

SECRETARIAT

1. Shri R.S. Kambo	-	Additional Secretary
2. Shri J.M. Baisakh	-	Director

* The Committee was constituted w.e.f. 01 September, 2015 *vide* Para No. 2348 of Lok Sabha Bulletin Part-II dated 31 August, 2015.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2016-2017), having been authorized by the Committee to submit the Report on their behalf, present this Fifty-Sixth Report (16th Lok Sabha) of the Committee on Government Assurances.

2. The Committee (2015-2016) at their sitting held on 09 August, 2016 took oral evidence of the representatives of the Ministry of Urban Development regarding pending Assurances from the 11th Session of 15th Lok Sabha to the 4th Session of the 16th Lok Sabha.

3. At their sitting held on 06 April, 2017 the Committee (2016-2017) considered and adopted their Fifty-Sixth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

5. For facility of reference and convenience, the Observations and Recommendations of the Committee have been printed in bold letters in the body of the Report.

DR. RAMESH POKHRIYAL "NISHANK"
CHAIRPERSON
COMMITTEE ON GOVERNMENT ASSURANCES

NEW DELHI;
07 April, 2017

17 Chaitra, 1939 (Saka)

REPORT

I. Introductory

The Committee on Government Assurances scrutinize the Assurances, promises, undertakings etc. given by the Ministers from time to time on the floor of the House and report to the extent to which such Assurances, promises, undertakings etc. have been implemented. Once an Assurance has been given on the floor of the House, the same is required to be implemented within three months. The Ministries/Departments of the Government of India are under obligation to seek extension of time, if they are unable to fulfill the Assurance within the prescribed periods of three months. Where a Ministry/Department are unable to implement an Assurance, that Ministry/Department are required to move the Committee for dropping it. The Committee consider such requests and approve dropping, if they are convinced that the grounds cited are justified. The Committee also examine whether the implementation of Assurances has taken place within the minimum time necessary for the purpose and the Committee also look into the extent to which the Assurances have been implemented.

2. The Committee on Government Assurances (2009-2010) took a policy decision to call the representatives of the various Ministries/Departments of the Government of India, in a phased manner, to review the pending Assurances, examine the reasons for pendency and analyze the operation of the system prescribed in the Ministries/Departments for dealing with Assurances. The Committee also decided to consider the quality of Assurances implemented by the Government.

3. The Committee on Government Assurances (2014-2015) decided to follow the well established and time tested procedure of calling the representatives of the Ministries/Departments of the Government of India, in a phased manner and review the pending Assurances. The Committee took a step further for expeditious implementation of pending Assurances and decided to call the representatives of the Ministry of Parliamentary Affairs also as all the Assurances are implemented through them.

4. In pursuance of the ibid decision, the Committee on Government Assurances (2015-2016) called the representatives of the Ministry of Urban Development and the Ministry of Parliamentary Affairs to render clarification with regard to delay in implementation of Assurances given during the period from the 11th Session of the 15th Lok Sabha to the 4th Session of the 16th Lok Sabha. The Committee examined the following 30 Assurances at their sitting held on 09 August, 2016:-

S.No.	SQ/USQ No. dated	Subject
1.	USQ No. 3854 dated 04.09.2012	Mithi River Development Project (Appendix - I)
2.	USQ No. 3527 dated 12.02.2014	Revival of GISO (Appendix - II)
3.	USQ No.147 dated 09.07.2014	Training to Transport Professionals (Appendix - III)
4.	USQ No.254 dated 09.07.2014	Monorail Projects (Appendix - IV)
5.	USQ No.1902 dated 23.07.2014	Irregularities in Metro Rail Project (Appendix - V)
6.	USQ No.4005 dated 06.08.2014	National Academy of Public Works (Appendix - VI)
7.	USQ No.2777 dated 10.12.2014	Construction of Flats (Appendix - VII)
8.	USQ No.2785 dated 10.12.2014	Transparency in CPWD (Appendix - VIII)
9.	USQ No.2810 dated 10.12.2014	Excess Staff in DDA (Appendix - IX)

10.	USQ No.2990 dated 10.12.2014	Sewerage Treatment System (Appendix - X)
11.	General Discussion dated 16.12.2014 (Supplementary by Dr. Harsh Vardhan, M.P)	National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill (Appendix - XI)
12.	General Discussion dated 16.12.2014 (Supplementary by Prof. Saugata Roy, M.P)	National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill (Appendix - XII)
13.	USQ No. 3980 dated 17.12.2014	Government Departments at One Place (Appendix - XIII)
14.	USQ No.255 dated 25.02.2015	Land on Lease to Hotels (Appendix - XIV)
15.	USQ No.374 dated 25.02.2015	Incomplete JNNURM Projects (Appendix - XV)
16.	USQ No.459 dated 25.02.2015	Common Secretariat (Appendix - XVI)
17.	SQ No.121 dated 04.03.2015 (Supplementary by Shri Ravneet Singh, M.P)	Utilisation of Funds for Urban Development (Appendix - XVII)
18.	SQ No.121 dated 04.03.2015 (Supplementary by Shri Ravneet Singh, M.P)	Utilisation of Funds for Urban Development (Appendix - XVIII)
19	SQ No.121 dated 04.03.2015 (Supplementary by Shri Vinod Kumar Boianapalli, MP)	Utilisation of Funds for Urban Development (Appendix - XIX)

20	SQ No.121 dated 04.03.2015 (Supplementary by Prof. Saugata Roy, M.P)	Utilisation of Funds for Urban Development (Appendix - XX)
21.	SQ No.125 dated 04.03.2015 (Supplementary by Shri Prahlad Singh Patel, M.P)	PPP for Infrastructure Development (Appendix - XXI)
22	USQ No.1469 dated 04.03.2015	Housing Societies in Delhi (Appendix - XXII)
23	USQ No.2369 dated 11.03.2015	Reconstruction of Bungalows (Appendix - XXIII)
24	USQ No.2489 dated 11.03.2015	Quota for Women in Urban Local Bodies (Appendix - XXIV)
25	USQ No.3517 dated 18.03.2015	Winding up of Directorate of Printing (Appendix - XXV)
26	SQ No.403 dated 22.04.2015 (Supplementary by Shri Sukhbir Singh Jaunpuria, M.P)	Swachh Bharat Mission (Appendix - XXVI)
27	SQ No.403 dated 22.04.2015 (Supplementary by Prof. Saugata Roy, M.P)	Swachh Bharat Mission (Appendix - XXVII)
28	USQ No.4819 dated 22.04.2015	Illegal Occupation of Government Properties (Appendix - XXVIII)
29	USQ No.6641 dated 06.05.2015	Land for Netaji Memorial (Appendix - XXIX)
30	USQ No.4129 dated 23.12.2015	Memorial of Netaji (Appendix - XXX)

5. The Extracts from Manual of Practice and Procedure in the Government of India, Ministry of Parliamentary Affairs laying guidelines on the definition of an Assurance, the time limit for its fulfillment, dropping/deletion and extension, the procedure for fulfillment etc., besides maintenance of Register of Assurances and periodical reviews to minimize delays in implementation of the Assurances are reproduced at Appendix-XXXI.

6. During evidence, the attention of the representatives of the Ministry was primarily drawn to the delay in fulfillment of the Assurances. The Committee also required about the system in place in the Ministry for reviewing the pending Assurances, the compliance with the provisions of the 'Manual of Practice and Procedure in the Government of India' and coordination with the Ministry of Parliament Affairs in this regard. In reply, the Secretary, Urban Development stated as under:

"Due importance is given to the Assurances given in Parliament. Our senior officers conduct monthly meetings to review implementation of the pending Assurances. These meetings are held at the levels of Joint Secretary, Additional Secretary and myself. While examining various issues in these meetings, if it is noticed that some Parliamentary Assurances are long pending, we review them each division wise so that these Assurances could be fulfilled and request for repeated extension of time avoided. When we got the information for taking up these 30 Assurances in this sitting, we reviewed them twice. In this regard, I would like to apprise the Committee of the updated status. Implementation Reports in respect of 11 Assurances have been furnished. Some of these Reports have been furnished last week. Possibly, these are under process. 19 Assurances are still pending. Efforts have been made to implement these Assurances also. If we take up these 19 Assurances one by one it will be clearly known why these Assurances are pending."

7. Subsequently, 19 Assurances mentioned at Sl. Nos. 1,3,4,5,7,8,10,12,13,15,16,18,19,20,23,25,26,27 and 28 have since been implemented and their Implementation Reports laid on the Table of the House as detailed in para 29 of this Report. Another two Assurances mentioned at Sl. Nos. 14 and 22 have been partly implemented while the Assurance mentioned at Sl No. 21 has been dropped.

OBSERVATIONS/RECOMMENDATIONS

8. The Committee note that out of 30 Assurances examined by them, the Ministry have fully implemented a sizable number of 19 Assurances and partly implemented another two Assurances though after delays ranging from more than one year to four years. The Committee appreciate that the performance of the Ministry in this regard is relatively better and the same may be attributed to the system of monthly meetings to review the implementation of pending Assurances at the levels of the Joint Secretary, Additional Secretary and Secretary in the Ministry. However, as many as 10 Assurances (including two Partly Implemented Assurances) are still pending for implementation even after a lapse of time ranging from more than one year to three years. In some cases, these review meetings failed to give positive impact. This is indicative of the fact that the monitoring and follow up action taken for implementation of Assurances by the Ministry still needs further improvement. The Committee are fully aware that implementation of Assurances related to policy matters and involving other Ministries/Departments require more time and may be difficult to be executed within the prescribed time period. However, proactive and sustained efforts need to be made to implement Assurances. The Committee, therefore, desire that the present arrangement of review mechanism instituted by the Ministry should be overhauled and further streamlined so as to enhance/speed up the requisite efforts and expedite implementation of Assurances. The Committee would also like the Ministry to finalise a time bound action plan to implement the aforesaid 10 pending Assurances examined by them.

II. Review of Pending Assurances Pertaining to the Ministry of Urban Development

9. In the succeeding paragraphs, the Committee deal with some of the pending Assurances critically examined by them.

A. National Academy of Public Works

10. In reply to USQ No. 4005 dated 06.08.2014 regarding 'National Academy of Public Works' (Appendix - VI), it was stated that the detailed blue print and contours of the proposed academy are yet to be finalised.

11. In their Status Note furnished in August 2016, the Ministry apprised the Committee of the further developments in the implementation of the Assurance as under:

"Extension for fulfilling the Assurance has been sought upto 05.02.2017 on the following grounds:

The detailed blue print and contours of the proposed academy are under consideration and will take time in finalisation."

12. During evidence, the representative of the Ministry elucidated the issue as under:

"The National Academy of Public Works is proposed to be set up in Ghaziabad. Already, there is CPWD training institute functioning within the premises. The proposal is to upgrade certain facilities available in the existing training institute and convert it into the National Academy of Public Works. Regarding that a three-member committee has been constituted by the DG, CPWD. He is also present here. They are preparing the details of what is the human resource requirement and what are all the various departments which will be functioning there. They have sought time for preparing blue print for this."

13. In this regard, the Director General, CPWD stated as under:

"There are many developmental issues in this — urban eco-system, urban transport system, urban planning, social fabric, environmental factor etc. We attempted considering all these issues in aims and objectives task force. On the basis of this, we will invite special interest, engage consultant who will guide us."

14. To a pointed query as to what was done to implement the Assurance in the year 2015 and whether the above efforts were started after his assuming charge, the Director General, CPWD submitted as under:

"That has to be replied to after checking."

15. On being enquired when was the three-member Committee constituted, the Director General, CPWD deposed before the Committee as under:

"I have no knowledge regarding this. As of today, I can inform you in this matter that we have drawn aims and objectives."

16. Observing that an inordinate length of time has already been taken by the Ministry, the Committee directed that the matter be discharged personally at the level of DG, CPWD within a period of three months.

OBSERVATIONS/RECOMMENDATIONS

17. The Committee are constrained to note that the Ministry of Urban Development have not been able to finalise the detailed blue print and contours of the proposed National Academy of Public Works even after a lapse of more than two and half years. Consequently, the Assurance given in reply to USQ No. 4005 dated 06.08.2014 regarding 'National Academy of Public Works' is yet to be implemented. While seeking unreasonably long extension of time upto 05.02.2017 for fulfilling the Assurance, the Ministry apprised that the detailed blue print and contours were under consideration and will take time for finalisation. During evidence, the Committee have been informed that a CPWD training institute is already functioning and the proposal is to upgrade certain facilities available in the existing training institute and convert it into the National Academy of Public Works. For this, a three-member Committee has been constituted by the Director General, CPWD to look into various issues like urban eco system, urban transport, urban planning, social fabric, environmental factor etc. However, the Director General, CPWD was apparently not well acquainted with the subject and could not provide certain information including the date when the said three member committee was constituted and the efforts made by the Ministry for implementing the Assurance especially in the year 2015. Apparently, there is lack of coordination amongst various Departments of the Ministry and the

absence or ineffectiveness of the periodic reviews meetings. This assumes greater significance in view of the fact that the Committee during evidence had granted extension of time of 3 months only for fulfilling the Assurance and had stressed upon the Director General, CPWD to monitor and discharge the work personally at his level but the work skill remains unaccomplished. Since the work involved is upgradation of certain facilities already available in the existing training institute, the Committee do not see justification for such inordinate delay of more than two and half years. In the present circumstances, the proposed academy will bring a paradigm shift in planning and executing public works and will ensure overall benefit of all the stakeholders. The Committee, therefore, urge upon the Ministry to scale up their intra-Ministry coordination and make earnest time bound efforts to complete the task within a specific time frame.

B. Excess Staff in DDA

18. In reply to USQ No. 2810 dated 10.12.2014 regarding 'Excess Staff in DDA' (Appendix - IX), it was stated that the National Productivity Council (NPC) has submitted its Report on restructuring of DDA on 29.10.2014. The Report seeks rationalization and reduction of staff strength of DDA by carrying out comprehensive computerization and outsourcing certain functional activities. DDA is assessing the findings and recommendations for implementation.

19. Giving an update on the efforts made by them to implement the Assurance, the Ministry in their Status Note furnished in August 2016 stated as under:

"Extension for fulfilling the Assurance has been sought upto 10.09.2016 on the following grounds:

DDA, vide letter dated 21.09.2015, has informed that there were gaps in the recommendation of NPC and therefore, NPC agreed to revisit their recommendation. DDA, vide letter dated 06.07.2016, has informed that NPC has submitted a draft revised proposal on 23.10.2015 on reconstructing of DDA. DDA has assessed the recommendations and requested the NPC to revisit the proposal with respect to Engineering, Land Disposal and Housing Departments,

vide letter dated 10.06.2016. DDA, vide letter dated 25.07.2016, has informed that NPC has not yet submitted the revised final report."

20. During evidence, the Secretary, Urban Development briefed the Committee about the NPC Report as under:

"They have not considered the average age of employees of DDA in their Report. The average age of the employees of DDA is 56 years and in the next four years, there will be lots of retirement. We have told NPC that when you gave the recommendations, this factor was not considered. Now, please give final recommendations keeping this factor in mind. Computerization is also going on in DDA. They have not considered this as well. Staff restructuring is a major issue."

21. In this regard, the Vice-Chairman, DDA stated that the final revised Report of NPC was expected by September 2016.

22. The Committee desired to know whether any efforts were made to ensure that the NPC submitted the Report in a time bound manner. The reply, the Vice-Chairman DDA stated as under:

"We held meetings with the NPC we discussed each and every issue as to how to protect reputation of the NPC and how would the recommendations be like. They consulted these issues with their experts. They say 'we will be submitting our Report again'. Our meeting is going on continuously."

23. On being enquired why it took such a long time of more than two years to take a decision to resolve the contentious issues, the Secretary, Urban Development responded as under:

"It should have not taken such a long time. When the draft Report came, the issues should have been discussed with the NPC and the final report should have been submitted. Once the final report is furnished, it is different matter as to which parts should be accepted by DDA and the Government. It is not right to keep the Report pending. We will look into it."

OBSERVATIONS/RECOMMENDATIONS

24. The Assurance given in reply to USQ No. 2810 dated 10.12.2014 regarding 'Excess Staff in DDA' primarily relates to reduction in staff strength of DDA. While a study report submitted by the National Productivity Council (NPC) on 29.10.2014 revealed that DDA has 40 percent excess staff and sought rationalization and reduction of staff strength by carrying out comprehensive computerization and outsourcing certain functional activities, DDA informed on 21.09.2015 that there were gaps in the recommendations of NPC as it had not considered the average age of employees of DDA which was 56 years and there will be lots of retirement in the next four years. Besides, DDA contested that computerization was already going on in DDA and this aspect was also not considered by the NPC while giving its recommendations. Subsequently, NPC agreed to revisit their recommendation and submitted a draft revised proposal on 23.10.2015. DDA again requested the NPC on 10.06.2016 to revisit the proposal with respect to Engineering, Land Disposal and Housing Departments but the NPC was yet to furnished the revised final report. The Committee are dismayed to note that the Assurance remain unfulfilled even after a lapse of more than two years ostensibly due to lack of initiative and lackadaisical attitude of DDA. Even though the NPC report was submitted to DDA on 29.10.2014, DDA took about one year to point out the gaps in the recommendation of the NPC (which was done on 21.09.2015). Furthermore, while the NPC submitted a draft revised proposal on 23.10.2015, DDA asked the NPC to revisit their proposal again after more than seven months. An analysis of this sequence of events reveals that there is total lack of coordination amongst the Ministry and DDA. DDA ought to have provided the complete picture and full information/data to the NPC so that the latter could give conclusive and actionable recommendations in the first instance itself. During evidence, the Secretary, Urban Development conceded that it is not right to keep the final report of the NPC long pending. In this regard, the Vice-Chairman DDA

submitted that the final report of the NPC was expected by September 2010. However, no such thing seems to have happened as the Assurance is still pending. Needless to mention, excess staff leads to loss of revenue and the Ministry/DDA need to assess the revenue loss as a result of excess staff in DDA and take appropriate steps to deal with the situation at the earliest. The Committee desire that the Ministry should intervene in the matter and take it up at the level of the Secretary, Urban Development so as to implement the Assurance in a time bound manner. The Committee also direct the Ministry to furnish a Part Implementation Report detailing efforts made by them to implement the Assurance.

C. Land for Netaji Memorial

- (i) USQ No. 6641 dated 06.05.2015 regarding 'Land for Netaji Memorial' (Appendix - XXIX)
- (ii) USQ No. 4129 dated 23.12.2015 regarding 'Memorial of Netaji' (Appendix - XXX)

25. In reply to the above Questions, it was stated that the Government has received a request from Netaji Subhash Chandra Bose INA Trust for allotment of land in the vicinity of India Gate, New Delhi to set up Netaji Memorial and the matter is under examination.

26. In their Status Note furnished in August 2016, the Ministry apprised the Committee of the position regarding implementation of the Assurance as under:

"Extension for fulfilling the Assurance has been sought upto 06.08.2016 on the following grounds:

Matter was placed before the Land Allotment Screening Committee (LASC) for its consideration. As no policy for allotment to Private Trusts is existing, LASC recommended to seek the views of Ministry of Culture. Accordingly, their views sought. Reply is awaited."

27. During evidence, the representative of the Ministry elaborated on the issue as under:

"We received a request from a private trust for allotment of land for constructing a memorial of Netaji Subhase Chandra Bose. Government land is not allotted to private trust. So we made a request - if this memorial is to be constructed or the Ministry of Culture ask us for allotment of land for the memorial, we can allot land to the Ministry of Culture. We wrote a letter in this regard to the Ministry of Culture. Their reply is awaited."

OBSERVATIONS/RECOMMENDATIONS

28. The Committee find that the Assurance given in reply to USQ No. 6641 dated 06.05.2015 regarding 'Land for Netaji Memorial' has been pending for implementation for about two years despite giving a repeated Assurance in the form of reply to USQ No. 4129 dated 23.12.2015 regarding 'Memorial of Netaji.' The Committee have been informed that the Ministry had received a request from Netaji Subhash Chandra Bose INA Trust for allotment of land in the vicinity of India Gate, New Delhi to set up Netaji Memorial. Since Government land is not given to private trust, the Ministry of Culture have been asked to furnish their views in the matter as to whether they can recommend/sponsor the memorial and their reply was still awaited. The Committee feel that a renowned freedom fighter like Netaji Subhash Chandra Bose deserves rich tributes from the citizens and the Government of the country and it is highly questionable that even after 70 years after Independence and his 120th Birth Anniversary, there is no memorial for Netaji Subhash Chandra Bose in the nation's capital. The Committee, therefore, desire that the Ministry of Urban Development should tie up with the Ministry of Culture and the Netaji Research Bureau in Kolkata to set up Netaji Memorial in New Delhi in such a way that the Ministry of Urban Development/Ministry of Culture own the land and the buildings and request

the Netaji Research Bureau to set up the Memorial by providing all the necessary assistance including photographs, documents, letters, film footage, audio recordings etc. so that people in the nation's capital can actually visit a place where they can learn about the life and struggle of Netaji Subhash Chandra Bose. The Committee would like the Ministry to make earnest efforts and take up the matter at the highest level so that the said Netaji Memorial is set up at the earliest.

III. Implementation Reports

29. As per the Statements of the Ministry of Parliamentary Affairs, Implementation Reports in respect of the Assurances given in replies to the following SQs/USQs/General Discussion have since been laid on the Table of the House on the dates as mentioned against each:

(i)	Sl. No. 1	USQ No. 3854 dated 04.09.2012	07.12.2016
(ii)	Sl. No. 3	USQ No. 147 dated 09.07.2014	10.08.2016
(iii)	Sl. No. 4	USQ No. 254 dated 09.07.2014	10.08.2016
(iv)	Sl. No. 5	USQ No. 1902 dated 23.07.2014	07.12.2016
(v)	Sl. No. 7	USQ No. 2777 dated 10.12.2014	07.12.2016
(vi)	Sl. No. 8	USQ No. 2785 dated 10.12.2014	07.12.2016
(vii)	Sl. No. 10	USQ No. 2990 dated 10.12.2014	10.08.2016
(viii)	Sl. No. 12	General Discussion dated 16.12.2014 (Supplementary by Prof Saugata Roy, M.P)	07.02.2017
(ix)	Sl. No. 13	USQ No. 3980 dated 17.12.2014	07.12.2016
(x)	Sl. No. 14	USQ No. 255 dated 25.02.2015	10.08.2016 (Partly Implemented)
(xi)	Sl. No. 15	USQ No. 374 dated 25.02.2015	10.08.2016
(xii)	Sl. No. 16	USQ No. 459 dated 25.02.2015	07.12.2016

(xiii)	Sl. No. 18	SQ No. 121 dated 04.03.2015 (Supplementary by Shri Ravneet Singh, M.P)	07.12.2016
(xiv)	Sl. No. 19	SQ No. 121 dated 04.03.2015 (Supplementary by Shri Vinod Kumar Boianapalli, M.P)	07.12.2016
(xv)	Sl. No. 20	SQ No. 121 dated 04.03.2015 (Supplementary by Prof. Saugata Roy, M.P)	10.08.2016
(xvi)	Sl. No. 22	USQ No. 1469 dated 04.03.2015	10.08.2016 (Partly Implemented)
(xvii)	Sl. No. 23	USQ No. 2369 dated 11.03.2015	07.12.2016
(xviii)	Sl. No. 25	USQ No. 3517 dated 18.03.2015	07.12.2016
(xix)	Sl. No. 26	SQ No. 403 dated 22.04.2015 (Supplementary by Shri Sukhbir Singh Jaunpuria, M.P)	07.12.2016
(xx)	Sl. No. 27	SQ No. 403 dated 22.04.2015 (Supplementary by Prof. Saugata Roy, M.P)	07.12.2016
(xxi)	Sl. No. 28	USQ No. 4819 dated 22.04.2015	07.12.2016

DR. RAMESH POKHRIYAL "NISHANK"
CHAIRPERSON
COMMITTEE ON GOVERNMENT ASSURANCES

NEW DELHI;
 07 March, 2017

 17 Chaitra, 1939 (Saka)

Extracts from Manual of Practice & Procedure in the Government of India, Ministry of Parliamentary Affairs, New Delhi

Definition

8.1 During the course of reply given to a question or a discussion, if a Minister gives an undertaking which involves further action on the part of the Government in reporting back to the House, it is called an 'assurance'. Standard list of such expressions which normally constitute assurances and as approved by the Committees on Government Assurances of the Lok Sabha and the Rajya Sabha, is given at [Annex 3](#). As assurances are required to be implemented within a specified time limit, care should be taken by all concerned while drafting replies to the questions to restrict the use of these expressions only to those occasions when it is clearly intended to give an assurance in these terms.

8.2 When an assurance is given by a Minister or when the Presiding Officer directs the Government to furnish information to the House, it is extracted by the Ministry of Parliamentary Affairs from the relevant proceedings and communicated to the department concerned normally within 10 working days of the date on which it is given.

Deletion from the list of assurances

8.3.1 If the administrative department has any objection to treating such a statement as an assurance or finds that it would not be in the public interest to fulfil it, it may write to the Lok/Rajya Sabha Secretariat direct with a copy to the Ministry of Parliamentary Affairs within a week of the receipt of such communication for getting it deleted from the list of assurances. Such action will require prior approval of the Minister.

8.3.2 Departments should make request for dropping of assurances immediately on receipt of statement of assurances from the Ministry of Parliamentary Affairs and only in rare cases where they are fully convinced that the assurances could not be implemented under any circumstances and there is no option left with them but to make a request for dropping. Such requests should have the approval of their Minister and this fact should be indicated in their communication containing the request. If such a request is made towards the end of the stipulated period of three months, then it should invariably be accompanied with

a request for extension of time. The department should continue to seek extension of time till a decision of the Committee on Government Assurances is received by them. Copy of the above communications should be simultaneously endorsed to the Ministry of Parliamentary Affairs.

Time limit for fulfilling and assurance

8.4.1 An assurance given in either House is required to be fulfilled within a period of three months from the date of the assurance. This time limit has to be strictly observed.

Extension of time for fulfilling an assurance

8.4.2 If the department finds that it is not possible to fulfil the assurance within the stipulated period of three months or within the period of extension already granted, it may seek further extension of time direct from the respective Committee on Government Assurances under intimation to the Ministry of Parliamentary Affairs as soon as the need for such extension becomes apparent, indicating the reasons for delay and the probable additional time required. Such a communication should be issued with the approval of the Minister.

Registers of assurances

8.5.1 The particulars of every assurance will be entered by the Parliament Unit of the department concerned in a register as at [Annex 4](#) after which the assurance will be passed on to the concerned section.

8.5.2 Even ahead of the receipt of communication from the Ministry of Parliamentary Affairs, the section concerned should take prompt action to fulfil such assurances and keep a watch thereon in a register as at [Annex 5](#).

8.5.3 The registers referred to in paras 8.5.1 and 8.5.2 will be maintained separately for the Lok Sabha and the Rajya Sabha assurances, entries therein being made session wise.

Role of Section Officer and Branch Officer

8.6.1 The Section Officer incharge of the concerned section will:

- (a) scrutinise the registers once a week;
- (b) ensure that necessary follow-up action is taken without any delay whatsoever;
- (c) submit the registers to the branch officer every fortnight if the House concerned is in session and once a month otherwise, drawing his special attention to assurances which are not likely to be implemented within the period of three months; and

Procedure for fulfilment of an assurance

(d) review of pending assurances should be undertaken periodically at the highest level in order to minimise the delay in implementing the assurances.

8.6.2 The branch officer will likewise keep his higher officer and Minister informed of the progress made in the implementation of assurances, drawing their special attention to the causes of delay.

8.7.1 Every effort should be made to fulfil the assurance within the prescribed period. In case only part of the information is available and collection of the remaining information would involve considerable time, an implementation report containing the available information should be supplied to the Ministry of Parliamentary Affairs in part scrutinize of the assurance, within the prescribed time limit. However, efforts should continue to be made for expeditious collection of the remaining information for complete implementation of the assurance at the earliest.

8.7.2 Information to be supplied in partial or complete fulfilment of an assurance should be approved by the Minister concerned and 15 copies thereof (bilingual) in the prescribed proforma as at Annex 6, together with its enclosures, along with one copy each in Hindi and English duly authenticated by the officer forwarding the implementation report, should be sent to the Ministry of Parliamentary Affairs. If, however, the information being furnished is in response to an assurance given in reply to a question etc., asked for by more than one member, an additional copy of the completed proforma (both in Hindi and English) should be furnished in respect of each additional member. A copy of this communication should be endorsed to the Parliament Unit for completing column 7 of its register.

8.7.3 The implementation reports should be sent to the Ministry of the Parliamentary Affairs and not to the Lok/Rajya Sabha Secretariat. No advance copies of the implementation reports are to be endorsed to the Lok/Rajya Sabha Secretariat either.

Laying of the implementation report on the Table of the House

8.8 The Ministry of Parliamentary Affairs, after a scrutiny of the implementation report, will arrange to lay it on the Table of the House concerned. A copy of the statement, as laid on the Table, will be forwarded by the Ministry of Parliamentary Affairs to the member as well as the department concerned. The Parliament Unit of the department concerned and the concerned section will, on the basis of this statement, make a suitable entry in their registers.

Obligation to lay a paper on the Table of the House vis-à-vis assurance on the same subject

Committees on Government Assurances
LSR 323,324
RSR 211-A

Reports of the Committees on Government Assurances

Effect on assurances on dissolution of the Lok Sabha

8.9 Where there is an obligation to lay any paper (rule/order/notification, etc.) on the Table of the House and for which an assurance has also been given, it will be laid on the Table, in the first instance, in fulfilment of the obligation, independent of the assurance given. After this is done, a report in formal implementation of the assurance indicating the date on which the paper was laid on the Table will be sent to the Ministry of Parliamentary Affairs in the prescribed proforma (Annex 6) in the manner already described in para 8.7.2.

8.10 Each House of Parliament has a Committee on Government assurances nominated by the Speaker/Chairman. It scrutinized the implementation reports and the time taken in the scrutinized of Government assurances and focuses attention on the delays and other significant aspects, if any, pertaining to them. Instructions issued by the Ministry of Parliamentary Affairs from time to time are to be followed strictly.

8.11 The department will, in consultation with the Ministry of Parliamentary Affairs, scrutinize the reports of these two committees for remedial action wherever called for.

8.12 On dissolution of the Lok Sabha, all assurances, promises or undertakings pending implementation are scrutinized by the new Committee on Government assurances for selection of such of them as are of considerable public importance. The Committee then submits a report to the Lok Sabha with a specific recommendation regarding the assurances to be dropped or retained for implementation by the Government.

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2015-16)
(SIXTEENTH LOK SABHA)
THIRTEENTH SITTING
(09.08.2016)

The Committee sat from 1500 Hrs. to 1645 Hrs. in Committee Room "139", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' – **Chairperson**

MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Shri Tariq Anwar
5. Prof. Sugata Bose
6. Shri Naran Bhai Kachhadia
7. Shri Bahadur Singh Koli
8. Shri Prahlad Singh Patel
9. Shri A.T. Nana Patil
10. Shri C.R. Patil
11. Shri Sunil Kumar Singh

SECRETARIAT

1. Shri R. S. Kambo	-	Additional Secretary
2. Shri J.M. Baisakh	-	Director
3. Shri S.L. Singh	-	Deputy Secretary

WITNESSES

MINISTRY OF URBAN DEVELOPMENT

1. Shri Rajiv Gauba, Secretary (UD)
2. Dr. Sameer Sharma, Additional Secretary
3. Shri B. Anand, Joint Secretary
4. Shri Neeraj Mandloi, Joint Secretary
5. Shri Dharmendra, Joint Secretary
6. Ms. S.K. Ram, Joint Secretary
7. Shri M.K. Sinha, Joint Secretary & OSD
8. Dr. Kumar Vinay Pratap Singh, Economic Advisor
9. Shri R. Prem Anand, Deputy Secretary
10. Shri Narendra Vashistha, Under Secretary

CENTRAL PUBLIC WORKS DEPARTMENT

1. Shri Abhai Sinha, DG CPWD

DELHI DEVELOPMENT AUTHORTY

1. Shri Arun Goel, Vice Chairman, DDA
2. Shri J.P. Aggarwal, Pr. Comm. DDA
3. Shri Shirpal, Pr. Comm. DDA
4. Shri D. Sarkar, Comm. DDA
5. Shri S.P. Pathak, Comm. DDA
6. Shri Mahendra Kumar Gupta, Comm. DDA

REGISTRAR CO-OPERATIVE SOCIETIES, DELHI

1. Shri T. Sreekanth, Registrar Co-operative Societies, Delhi
2. Shri M.K. Tripathy, Director (UD)
3. Shri P.C. Dhasmana, Deputy Secretary (UD)

MINISTRY OF PARLIAMENTARY AFFAIRS

- 1. Shri Mukesh Kumar, Under Secretary**
- 2. Shri Purshotam, Section Officer**

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them of the day's agenda.

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2. The Committee then took oral evidence of the representatives of the Ministry of Urban Development regarding pending Assurances from the 11th Session of the 15th Lok Sabha to the 4th Session of the 16th Lok Sabha pertaining to the Ministry. The Chairperson, while initiating the evidence proceedings expressed concern over the fact that Assurances given by the Ministry could not be implemented within the prescribed period of three months. The Ministry admitted the delay on their part and informed the Committee that they tried their best in order to fulfill the Assurances. The Committee reviewed all the 30 Assurances (Annexure-I) of the Ministry of Urban Development as mentioned below:-

I. Mithi River Development Project

USQ No. 3854 dated 04.09.2012 regarding 'Mithi River Development Project' (S.No.1).

Drawing attention of the representatives to the fact that the Assurance pertains to the years 2012 but was transferred to the Ministry of Water Resources only on 13.05.2016, the Committee expressed grave concern and questioned the Ministry as to why they sat over the matter for such a long time of four years and did not transfer it well in time. The Committee were informed that the Committee on Government Assurances of Rajya Sabha in their meeting held on 03.06.2016 at Mumbai, while dealing with the same subject, directed for a joint sitting of Department of Concerned Central Government and the State Government of Maharashtra. Accordingly, a sitting was convened by the Secretary, Urban Development with the Chief Secretary, Maharashtra Government, the Mumbai Metropolitan Regional Development Authority, (MMRDA) and representatives of the Central Water Commission (CWC), Ministry of Water Resources. At the said meeting, all the issues related to the Assurance were discussed at length and it came to light that the DPR sent by the State Government on 27.09.2010 involved a huge amount (i.e. Rs. One thousand crore) and required technical competence of the CWC. The CWC had given various observations on the said DPR whose reply was expected from the local agency i.e. MMRDA. Both sides were asked to ensure the compliance of Assurance after discussion and deliberations so that a final decision could be taken as

to which Department should deal with the Assurance and the budget provisions could be made accordingly. The CWC informed that revised DPR with observation was received by them from the MMRDA on 20.07.2016. The Ministry conceded that the delay was basically due to the absence of co-ordination between the State Government and the CEC. Subsequently, they received a revised DPR from the CWC along with their comments on 04.08.2016 which have in turn been sent to MMRDA. The Ministry informed that after receipt of the replies from the State Government (which are expected this month), a sitting of the State Government with the Central government (i.e. CWC) would be held and that would decide the implementation or otherwise of the Assurance.

When the Committee pointed out the tardy progress in Implementation of the Assurance, the Ministry admitted that there was lack of communication between the Ministry and the State Government. Observing that the matter has been pending since 2012, the Committee directed the Ministry to furnish a Part Implementation Report detailing efforts made by them to fulfill the Assurance. As regards transferring of the Assurance, the Ministry informed that until and unless the Ministry of Water Resources accede to it, the onus of implementing the Assurance and providing information on it would lie with the original Ministry i.e. the Ministry of Urban Development. The Committee asked the Ministry to proceed in a time bound manner to implement the Assurance expeditiously. As the Ministry have sought to transfer the Assurance and have not asked for extension of time, the Committee also advised them to seek extension of six months time to implement the Assurance.

II. **Revival of GISO**

USQ No. 3527 dated 12.02.2014 regarding 'Revival of GISO' (S.No.2).

The Committee were informed that the Ministry had conducted an internal work study on the subject. The study recommended for further comprehensive evaluation of Government of India Stationary Office (GISO). Initially, Indian Institute of Public Administration (IIPA) was proposed for the same. Then, as per the Government of India rules, it was decided to select the agency through open tendering process. An expression of interest was floated to eight consultants. Out of the eight consultants, however, only two responded. As a result, the process could not get finalized. The Ministry further informed that they are initiating a fresh process to identity a professional human resource agency specialized in the subject and that they have asked for extension of time till December, 2016 to implement the said Assurance. The Committee enquired as to whether the Ministry have come to any conclusion regarding the manpower and assets. The Ministry informed that all the relevant matters would

get included in the terms of reference. The Committee desired that a comprehensive evaluation of GISo be undertaken.

III. Training to Transport Professionals and Monorail Projects

- (i) USQ No. 147 dated 09.07.2014 regarding 'Training to Transport Professionals' (S.No.3).**
- (ii) USQ No. 254 dated 09.07.2014 regarding 'Monorail Projects' (S.No.4).**

The Committee were informed that the Implementation Reports of the above Assurances have been sent to the a Ministry of Parliamentary Affairs for being laid before the House. The Committee desired that copy each of the Implementation Reports should also be made available to the Secretariat for record and review purposes.

IV. Irregularities in Metro Rail Project

- USQ No. 1902 dated 23.07.2014 regarding 'Irregularities in Metro Project' (S.No.5).**

The Committee were informed that the Report of the Enquiry Committee was forwarded to the CVC (Central Vigilance Commission). As per CVC directive, the Report was further forwarded to DMRC for inquiry. DMRC in turn constituted a sub Committee which gave various recommendations as to who should be held responsible for the alleged irregularities. All the recommendations of the sub Committee have been accepted except one which relates to a five year ban on an Airport Line consultant. The Board was of the view that the consultant should be given an opportunity to be heard. The sub-Committee which consisted of 3 Members has now been reconstituted as one its Members got transferred. Now, the same sub-Committee with new members would decide about proceedings against the particular Airport Line consultant. The Committee denounced the seeking of rather lengthy extension time of one year by the Ministry for fulfilling the Assurance and directed the Ministry to ensure that the said Assurance gets fulfilled in another three months period. The Committee further directed the Ministry to submit a Part Implementation Report.

V. National Academy of Public Works

- USQ No. 4005 dated 06.08.2014 regarding 'National Academy of Public Works' (S.No.6).**

The Committee pointed out that the Ministry has been asking for an unreasonably long extension of time to fulfill the Assurance which has already been held up for quite some

time i.e. since 2014. The Committee were informed that the Government proposes to upgrade certain facilities in a CPWD training institute functioning in Ghaziabad and convert it into the National Academy of Public Works. As the Director General, CPWD was not well acquainted with the subject and could not provide certain information, the Committee felt that there was lack of co-ordination amongst various Departments of the Ministry. Observing that an inordinate length of time has already been taken by the Ministry, the Committee directed the Ministry that the matter be discharged personally at the level of DG, CPWD within a period of three months.

VI. Construction of Flats

**USQ No. 2777 dated 10.12.2014 regarding 'Construction of Flats'
(S.No.7).**

The Committee were informed that in 2014, both the House Committees accorded their approval to the proposal. Thereafter, a suggestion was received from the Ministry of Skill Development to change the Plan. As per the suggestion, a new set of design was prepared after changing the map. The House Committee of Lok Sabha approved it in July this year and endorsed it to the House Committee of Rajya Sabha. The Ministry contended that the proposal would move forward once it gets the approval from the House Committee of Rajya Sabha. The Committee directed the Ministry to submit a Part Implementation report in the matter.

VII. Transparency in CPWD

**USQ No. 2785 dated 10.12.2014 regarding 'Transparency in CPWD'
(S.No.8).**

The Committee were informed that the Assurance relates to bringing up of alternate financial resources as the CPWD does not have its own finances. The Committee as well as the Ministry observed that the reply gives attention only to the funding mode whereas the question relates to a distinct, an additional, subject. The Committee further noted that the reply given to the above Question in 2012 was incorrect and nothing has been done to set it right. The Ministry assured the Committee that it would send an amended reply.

VIII. Excess Staff in DDA

**USQ No. 2810 dated 10.12.2014 regarding 'Excess Staff in DDA'
(S.No.9)**

The Committee observed that the Ministry have been avoiding giving clear reply to the Parliamentary Question. The Committee further pointed out that there is lack of

transparency in the manner in which the Ministry have been trying to deal with the issues concerning the Assurance. The Ministry informed the Committee that they had awarded a study to National Productivity Council (NPC) in regard to changes proposed to be made in the organizational structure of DDA. NPC presented a draft revised report on 23rd October, 2015. DDA has requested NPC to revisit the proposal. The Ministry further informed the Committee that they have been conducting regular meetings on the subject and the report is expected to be received by next month. The Committee were dismayed to note that once the report was submitted in 2014, its study and conclusion took a considerable length of time of two years to get completed. The Committee desired that the leakages in the system should be plugged. The Committee also directed the Ministry to furnish Part Implementation Report and to vigorously pursue the matter. The Committee further directed the Ministry to ensure implementation of the Assurance within a stipulated time period.

IX. Sewerage Treatment System

USQ No. 2990 dated 10.12.2014 regarding Sewerage Treatment System (S.No.10).

The Committed noted that Implementation Report of the Assurance has been furnished by the Ministry on 12.05.16

X. General Discussion

(i) General Discussion dated 16.12.2014 (Dr. Harsh Vardhan, M.P) regarding National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill (S.No.11).

(ii) General Discussion dated 16.12.2014 (Prof Saugata Roy, M.P) regarding National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill (S.No.12).

The Committee expressed concern that even after the Minister's statement on the floor of the House that he would not seek any extension of time for fulfilling the said Assurance, the Ministry have been asking for repeated extensions of time. The Committee were informed that the subject matter of the Assurance is a policy issue where issues related to Delhi Government organizations, NDMC, MCD and DDA are involved. Some issues have been resolved and some are still under process. There are policy making issues at Defence level also. The matter is between the Ministry and the DDA. The Ministry further informed that since different layers are involved, the matter is taking time. The Committee observed that there is lack of co-ordination amongst

different Departments concerned and directed the Ministry to pursue the matter and fulfill the Assurance in a time bound manner.

XI. Government Departments at One Place/Common Secretariat

- (i) **USQ No. 3980 dated 17.12.2014 regarding 'Government Department at One Place' (S.No.13)**
- (ii) **USQ No. 459 dated 25.02.2015 regarding 'Common Secretariat' (S.No.16)**

The Ministry stated that the Minister only mentioned about a proposal in this regard and it should not be construed as an Assurance. The Committee apprised the Ministry that the point of Assurance relates to the outcome of the meeting held under the Chairmanship of the Cabinet Secretary on 07.11.2014 to discuss the proposal received from the Department of Personnel and Training for construction of Common Secretariat Building. The Ministry informed that it is not possible to fix a definite timeframe for construction of a common secretariat building of the Union Government as it is a complex issue. The Committee directed the Ministry to furnish the details of the outcome of the meeting and fulfill the Assurance.

XII. Land on Lease to Hotels

USQ No. 255 dated 25.02.2015 regarding 'Land on lease to Hotels' (S.No.14)

The Committee were informed that the Implementation Report has been submitted on 10.05.2016

XIII. Incomplete JNNURM Projects

USQ No. 374 dated 25.02.2015 regarding 'Incomplete JNNURM Projects' (S.No.15)

The Committee were informed that the guidelines of New National Urban Development Mission have been finalised and the Implementation Report has been submitted to the Ministry of Parliamentary Affairs on 15.06.2016

XIV. Utilisation of Funds for Urban Development

SQ No. 121 dated 04.03.2015(Supplementary by Shri Ravneet Singh, M.P) regarding 'Utilisation of Funds for Urban Development' (S.No.17)

The Ministry informed that around two months back, a joint directive has been issued to have a Committee which would supervise all the schemes of Ministry of Urban Development at district level. The Ministry further stated that they would furnish the

Implementation Report in a short period of time. The Committee directed the Ministry to send the report urgently.

XV. Utilisation of Funds for Urban Development

- (i) **SQ No. 121 dated 04.03.2015 (Supplementary by Shri Ravneet Singh, M.P) regarding Utilisation of Funds for Urban Development (S.No.18)**
- (ii) **SQ No. 121 dated 04.03.2015 (Supplementary by Shri Vinod Kumar Boianapalli,M.P) regarding Utilisation of Funds for Urban Development (S.No.19)**
- (iii) **SQ No. 121 dated 04.03.2015(Supplementary by Shri Prof. Saugata Roy, M.P) regarding Utilisation of Funds for Urban Development (S.No.20)**

The Committee were informed that the Assurances have been Implemented. The Implementation Report of the Assurance mentioned at S.No. 18 was being sent while those of the Assurances mentioned at S.Nos. 19 and 20 were furnished on 08.08.2016 and 04.07.2016 respectively.

XVI. PPP for Infrastructure Development

SQ No. 125 dated 04.03.2015 (Supplementary by Shri Prahlad Singh Patel, M.P) regarding 'PPP for Infrastructure Development' (S.No.21)

The Ministry informed that reminders were sent to the Member who raised the Supplementary Question and who himself happens to be a member of this Committee. When no reply was received, the Ministry sent a dropping request to the Secretariat. The Committee directed the Ministry to verify the address of the Member and meet him personally and pursue the matter.

XVII. Housing Societies in Delhi

USQ No. 1469 dated 04.03.2015 regarding 'Housing Societies in Delhi' (S.No.22)

The Committee were informed that the Implementation Report has been furnished on 09.06.2016. The Ministry of Parliamentary Affairs vide SS-06/40/10.08.2016 laid the statement of Implementation Report on the table of the House on 10.08.2008. However, the Committee vide their OM. No. USQ 1469/04/03/2015-(CGA) dated 22 September, 2016 informed the Ministry that the same was treated as partly Implemented and the Ministry should therefore take necessary action to fully implement the Assurance and lay the same on the Table of the House.

XVIII. Reconstruction of Bungalows

USQ No. 2369 dated 11.03.2015 regarding 'Reconstruction of Bungalows' (S.No.23)

The Committee were informed that in order to change the LBZ guidelines, the Ministry have formed Delhi Urban Arts Commission and have held public consultations. The Ministry further contended that as and when the same are finalized, the construction would start accordingly. The Committee observed that the bungalows in LBZ are in shabby shape and the Ministry should have a proper network for the purpose of maintenance of bungalows and if there is lack of manpower for the work, the matter should be brought before the Ministry for consideration and necessary action.

XIX. Quota for Women in Urban Local Bodies

USQ No. 2489 dated 11.03.2015 regarding 'Quota for Women in Urban Local Bodies' (S.No.24)

The Committee were informed that for increasing women representation in Urban Local Bodies from 33 percent to 50 percent, an amendment in Constitution is proposed for which consultations with the State Governments have been done and the note is under consideration of the Cabinet. The Committee directed the Ministry to furnish a Part Implementation Report in the matter.

XX. Winding up of Directorate of Printing

USQ No. 3517 dated 18.03.2015 regarding 'Winding up of Directorate of Printing' (S.No.25)

The Committee were informed that in regard to modernization of printing press, the head start suggestion was to liberate resources for printing presses for financing of modernization at zero cost to the Government. When the suggestion was being made, an advice from the Committee of Secretaries was received to redesign the project in PPP mode. A meeting in this regard was held on 17.07.2015 between the Ministry of Finance and the Ministry Urban Development wherein it was decided that the initially the proposal for modernization starting from Minto Road press would be exported to NBCC and the funds be provided by the Ministry of Finance. The work was going on in accordance with this ideology. When a visit was conducted at Minto Road Press on 06.07.16, it was decided to get the press building renovated by the CPWD. The Ministry contended that discussion on the said proposal are going on at a fast pace. The Committee directed the Ministry to submit a Part Implementation Report in the Matter.

XXI. Swachh Bharat Mission

- (i) **SQ No. 403 dated 22.04.2015 (Supplementary by Shri Sukhbir Singh Jaunpuria, M.P) regarding 'Swachh Bharat Mission' (S.No.26)**

- (ii) **SQ No. 403 dated 22.04.2015 (Supplementary by Prof. Saugata Roy, M.P) regarding 'Swachh Bharat Mission' (S.No.27)**

The Ministry informed that the Assurances have been implemented and they would be forwarding the Implementation Reports soon. The Committee directed the Ministry to send them urgently.

XXII. Illegal Occupation of Government Properties

- USQ No. 4819 dated 22.04.2015 regarding 'Illegal Occupation of Government Properties' (S.No.28)**

The Committee were informed that the information has been collected and the draft reply has been put up for the approval of Hon'ble Minister. The Ministry further stated that as soon as Implementation Report is approved, the same would be furnished.

XXIII. Land for Netaji Memorial

- (i) **USQ No. 6641 dated 06.05.2015 regarding 'Land for Netaji Memorial' (S.No.29)**

- (ii) **USQ No. 4129 dated 23.12.2015 regarding 'Memorial of Netaji' (S.No.30)**

The Committee were informed that the Ministry have received a request from a private trust for allotment of land for constructing a memorial of Netaji Subhash Chandra Bose. Since Government land is not given to private trust, the Ministry of Culture were asked to furnish their views on the matter and the reply is still awaited. The Committee pointed out that the Ministry of Urban Development can own the land and set up a Museum of Netaji with the help of the Netaji Research Bureau in Kolkata which can provide all necessary assistance in this regard.

3. The Chairperson thanked the Members and the representatives for the meaningful discussion and in particular the Ministry for their good work in implementing a number of Assurances. The Committee also urged upon the representatives to make earnest efforts to implement the remaining pending Assurances in a time bound manner.

4. The representatives of the Ministry of Urban Development thereafter withdrew.
5. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

COMMITTEE ON GOVERNMENT ASSURANCES (2015-2016) LOK SABHA

Statement of Pending Assurances of the Ministry of Urban Development (from 11th Session of 15th Lok Sabha to 4th Session of 16th Lok Sabha)

S.No.	SQ/USQ No. dated	Subject
1.	USQ No. 3854 dated 04.09.2012	Mithi River Development Project
2.	USQ No. 3527 dated 12.02.2014	Revival of GISO
3.	USQ No.147 dated 09.07.2014	Training to Transport Professionals
4.	USQ No.254 dated 09.07.2014	Monorail Projects
5.	USQ No.1902 dated 23.07.2014	Irregularities in Metro Rail Project
6.	USQ No.4005 dated 06.08.2014	National Academy of Public Works
7.	USQ No.2777 dated 10.12.2014	Construction of Flats
8.	USQ No.2785 dated 10.12.2014	Transparency in CPWD
9.	USQ No.2810 dated 10.12.2014	Excess Staff in DDA
10.	USQ No.2990 dated 10.12.2014	Sewerage Treatment System
11.	General Discussion dated 16.12.2014 (Dr. Harsh Vardhan,M.P)	National Capital Territory of Delhi Laws (Special Provisions) Second Amendment)Bill

12.	General Discussion dated 16.12.2014 (Prof Saugata Roy, M.P)	Discussion on the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill
13.	USQ No. 3980 dated 17.12.2014	Government Departments at One Place
14.	USQ No.255 dated 25.02.2015	Land on Lease to Hotels
15.	USQ No.374 dated 25.02.2015	Incomplete JNNURM Projects
16.	USQ No.459 dated 25.02.2015	Common Secretariat
17.	SQ No.121 dated 04.03.2015 (Shri Ravneet Singh, M.P)	Utilisation of Funds for Urban Development
18.	SQ No.121 dated 04.03.2015 (Shri Ravneet Singh, M.P)	Utilisation of Funds for Urban Development
19	SQ No.121 dated 04.03.2015 (Shri Vinod Kumar Boianapalli, MP)	Utilisation of Funds for Urban Development
20	SQ No.121 dated 04.03.2015 (Prof Saugata Roy, M.P)	Utilisation of Funds for Urban Development
21.	SQ No.125 dated 04.03.2015 (Shri Prahlad Singh Patel, M.P)	PPP for Infrastructure Development
22	USQ No.1469 dated 04.03.2015	Housing Societies in Delhi
23	USQ No.2369 dated 11.03.2015	Reconstruction of Bungalows
24	USQ No.2489 dated 11.03.2015	Quota for Women in Urban Local Bodies
25	USQ No.3517	Winding up of Directorate of Printing

	dated 18.03.2015	
26	SQ No.403 dated 22.04.2015 (Shri Sukhbir Singh Jaunpuria, M.P)	Swachh Bharat Mission
27	SQ No.403 dated 22.04.2015 (Prof. Saugata Roy, M.P)	Swachh Bharat Mission
28	USQ No.4819 dated 22.04.2015	Illegal Occupation of Government Properties
29	USQ No.6641 dated 06.05.2015	Land for Netaji Memorial
30	USQ No.4129 dated 23.12.2015	Memorial of Netaji